

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9846/2021

(Arising out of impugned final judgment and order dated 25-05-2018 in CRLA No. 685/1998 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SHIV PRATAP SINGH @ CHUNNU

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(IA No. 79517/2022 - INTERIM BAIL)

Date : 25-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Abhay Kumar, AOR
Mr. Rajat Khattry, Adv.
Mr. Shagun Ruhil, Adv.
Mr. Saurabh Mishra, Adv.

For Respondent(s)

Mr. Rohit K. Singh, AOR
Mr. Kislay Jha, Adv.
Ms. Ruchi Gupta, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

I.A. No. 79517 of 2022

Re-list this application along with the present special leave petition for hearing in the month of March 2023. In case, the special leave petition is not taken up for hearing, the application for suspension of sentence would be taken up for consideration.

SLP (Cr1.) No. 10433 of 2018 will be also listed for hearing along with the present special leave petition.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

